

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Date of Hearing: 11.4.2019

Petition No. 388/MP/2018

Subject : Petition under Section 79 the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreements dated 22.9.2016, executed between Wardha Solar (Maharashtra) Private Ltd. and Solar Energy Corporation of India Ltd. for seeking approval of Change in Law events due to enactment of the GST Laws.

Petitioner : Wardha Solar (Maharashtra) Private Ltd. (WS(M)PL)

Respondents : Solar Energy Corporation of India Ltd. (SECI) and Others

Petition No. 395/MP/2018

Subject : Petition under Section 79 the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreements dated 4.8.2016, executed between the Parampujya Solar Energy Pvt. Ltd. and NTPC Ltd., for seeking approval of 'Change in Law' events due to enactment of the GST Laws.

Petitioner : Parampujya Solar Energy Pvt. Ltd. (PSEPL)

Respondents : NTPC Limited and Others

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Ms. Poonam Verma, Advocate, WS(M)PL & PSEPL
Ms. Aparajita Upadhyay, Advocate, WS(M)PL & PSEPL
Ms. Poorva Saigal, Advocate, SECI & NTPC
Shri Shubham Arya, Advocate, SECI & NTPC

Record of Proceedings

Learned counsel for the Petitioners submitted that the present Petitions have been filed for seeking declaration that imposition of GST is Change in Law event under Article 12 of the PPAs dated 22.9.2016 and 4.8.2016. Learned counsel for the Petitioners further submitted that all the distribution companies have already been impleaded as parties to the Petitions and requested to issue notice to the Respondents.

2. Learned counsel appearing on behalf of SECI and NTPC accepted the notice and requested for three weeks time to file their respective replies to the Petitions. Request was allowed by the Commission.

3. After hearing the learned counsels for the Petitioners, SECI and NTPC, the Commission admitted the Petitions and directed to issue notice to the Respondents.

4. The Commission directed the Petitioners to serve copy of the Petitions on the Respondents immediately, if not served already. The Respondents were directed to file their replies by 2.5.2019 with an advance copy to the Petitioners who may file their respective rejoinders, if any, by 23.5.2019. The Commission directed that due date of filing the replies and rejoinders should be strictly complied with. No extension shall be granted on that account.

5. The Petitions shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**